Implementation of 20-Point Programme

1290. SHRI KRISHNA KUMAR BIRLA: Will the Minister of PROGRAMME IMPLEMENTATION be pleased to state.

(a) whether it is a fact that considerable shortfall in the achievement of targets set for some of the major components of the 20-Point Programme during 1985-86 has been reported;

(b) if so, which are these areas and the shortfall in the targets achieved for the 20-Point Programme;

(c) the States which have shown unsatisfactory performance in the implementation of the programmes and the reasons therefor; and

(d) the steps Government propose to take to accelerate the process of implementation of the Programme?

THE MINISTER OF PROGRAMME IMPLEMENTATION (SHRI A. B. A. GHANI KHAN CHOUDHURY): (a) and (b) No, Sir. A statement giving the percentage achievement for the year 1985-86 in respect of the points/items covered in the Monthly Progress Report is attached. [*See* Appendix CXXXVIII, Annexure No. 37]. Only in respect of 3 items viz. Integrated Rural Development Programme (Item No. 3-A), Bonded Labour Rehabilitation (Item No. 6) and Sub-Centres (Item No. 14-B) the performance is rated as 'Poor i.e. below 80 per cent of the target.

(c) The following States, in overall ranking registered less than 80 per cent achievement: Assam, Bihar, Jammu & Kashmir, Kerala Manipur, Meghalaya, Nagaland, Orissa, Tripura and West Bengal. Major reasons for the shortfall are: (i) inadequate infrastructural facilities and administrative arrangements, (ii) difficulties in regard to land acquisition including forest land, (iii) shortage of funds, (iv) shortage of construction material and (v) difficulties in the identification of old beneficiaries for second dose of assistance, etc.

(d) From time to time, Government of India takes up the matter with the States for speedy implementation of the programme.

उत्तर प्रदेश के शाहजहांपुर जिले के श्री मनोहर सिंह को स्वतंत्रता सेनानी की पेंशन में कटौती

1291. श्री शिव कुमार मिश्र : क्या गृह मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि श्री मनोहर सिंह, पुत्र श्री ऊधव सिंह निवासी रुद्रपुर, थाना जतीपुर जनपद शाहजहांपुर को उत्तर प्रदेश को स्वतंत्रता सेनानी योजना 1972 के के तहत केन्द्रीय राजस्व से पेंशन पंजीकृत हुई थी;

(ख) क्या यह भी सच है कि जनता पार्टी शासन काल में इनके मामले की पुनः जांच कराई गई और उनकी वार्षिक आय 5000/-- रु० से अधिक घोषित की गई थी और उनकी पेंशन बन्द करने का नोटिस दिया गया था ; और

(ग) क्या यह भी सच है कि कांग्रेस शासन के दौरान श्री मनोहर सिंह के आवेदन पर दुबारा विचार किया गया और उनकी वार्षिक आय 5000/-- रु० से कम आंकी गई थी और यदि हां, तो अब तक उनकी पेंशन में से कितनी कटौती हो चुकी है और क्या अब भी 100/-- रु० मासिक की कटौती की जा रही है, यदि हां, तो क्या भविष्य में यह कटौती बन्द की जाएगी तथा काटी गई धनराशि वापस की जाएगी और यदि नहीं, तो उसके क्या कारण हैं ?

गृह मंत्रालय में राज्य मंत्री (श्री राम निवास मिर्धा) : (क) जी हां, श्रीमान्।

(ख) स्वीकृत पेंशन की राशि को 1-10-1976 से 135 रु० से बढ़ाकर 200 रु० करने के सम्बन्ध में 1979 में इस मामले की समीक्षा की गयी थी। उत्तर प्रदेश सरकार ने दिसम्बर, 1980 तथा अगस्त, 1981 के अपने पत्रों द्वारा सूचित किया कि वर्ष 1972 से 1980 तक के लिये श्री मनोहर सिंह की वार्षिक आय 5000 रुपये से अधिक है इसलिये श्री मनोहर सिंह

के पक्ष में मंजूरी आदेश को संशोधित किया गया तथा उन्हें 300 रू० प्रतिमाह 1-8 1980 से मंजूर किये गये। इस तारीख से पेंशन के लिये पात्रता की अधिकतम आय सीमा हटा दी गई और महा लेखाकार, उत्तर प्रदेश को श्री मनोहर सिंह द्वारा 15-8-1972 से 31-7-1980 तक ली गई राशि को वसूल करने का अनुरोध किया गया, क्योंकि इस अवधि में, श्री मनोहर सिंह, 1972 की योजना के तहत, 5000 रु० से अधिक आय होने के कारण, पेंशन के लिये पात्र नहीं थे।

(ग) मई, 1984 में उत्तर प्रदेश सरकार ने 1980 और 1981 की अपनी पहली रिपोर्ट से उल्टी रिपोर्ट भेजी जिसमें कहा गया था कि श्री मनोहर सिंह की वर्ष 1972 से 1980 तक की वार्षिक आय 5000 रु0 से कम है। चूंकि 1980 तथा 1981 की पहली रिपोर्ट, 1984 की रिपोर्ट की अवधि के ज्यादा निकट थीं, इसलिये राज्य सरकार की 1984 की रिपोर्ट स्वीकार नहीं की गई।

Crash of a Canberra Aircraft

1292. SHRI KRISHNA KUMAR BIRLA: Will the PRIME MINISTER be pleased to state:

(a) whether a Canberra fighter aircraft of the Indian Air Force crashed on the HAL airport recently while on a training flight; and

(b) whether Government have conducted any inquiry into the circumstances of the crash; if so, what are the details thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF DEFENCE RESEARCH AND DEVELOPMENT (SHRI ARUN SINGH): (a) No, Sir. No Canberra aircraft crashed at HAL airport. However, on 24th March, 1986, a Canberra aircraft of the Indian Air Force was damaged while landing at the HAL airfield in Bangalore.

(b) A Court of Inquiry has investigated the cause of this accident. Its report is being finalised. The findings, however, cannot be disclosed in the public interest.

Restrictions on promotions to Joint Secretary

1293. DR. SHYAM SUNDAR MOHAPATRA: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that under new reforms Government have restricted promotions to Joint Secretaries to only 50 per cent of those coming up for empanelment; and

(b) whether Government propose to evolve a different system for promotions, based on fulfilment of minimum conditions, rather than percentages?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI P. CHIDAMBARAM): (a) No, Sir. The assessment of the suitability of officers for appointment to posts at the level of Joint Secretary at the Centre is based strictly on the record and performance of the officers.

(b) In view of answer to (a) above, the question does not arise. However, it may be stated that as part of the on-going administrative reforms, it is now being considered whether a common and rigorous assessment of suitability of IAS officers for senior posts both at the Centre and in the States may be adopted. No decision has so far been taken in this regard.

Abolition of Freight Equalisation Scheme

1294. SHRIMATI KANAK MUKHERJEE: Will the PRIME MINISTER be pleased to state:

(a) what steps have been or are being taken by Government to abolish Freight Equalisation Scheme which is in force since 1957; and

(b) whether Government are aware that the said scheme has crippled the industry in the eastern region in general and in West Bengal in particular?